

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

O.A. No.796/2017

New Delhi this the 9th day of March, 2017

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)  
HON'BLE MR. P.K. BASU, MEMBER (A)**

Dr. Nathu Lal,  
CMO (NFSG) (Retired)  
Age about 64 years and 2 months  
S/o Late Shri Devi Dass,  
R/o House No.1386, Sector-3,  
HIG Duplex, Vasundhara,  
Ghaziabad, Uttar Pradesh,  
PIN-201012. ....Applicant

(By Advocate: Shri Karam Malik)

Versus

1. Union of India  
Through  
Secretary to the Government of India,  
Minister of Health & Family Welfare,  
Nirman Bhawan,  
New Delhi-110108.
2. Additional Director (SZ),  
CGHS, South Zone,  
Sector-8, R.K. Puram,  
New Delhi-110022.
3. Secretary to the Govt. of India,  
Ministry of Finance,  
Department of Expenditure,  
(Implementation Cell),  
North Block,  
New Delhi-110001. .... Respondents

**ORDER (ORAL)****By Mr. V. Ajay Kumar, Member (J):**

Heard the learned counsel for the applicant.

2. The applicant filed the present O.A. seeking the following reliefs:-

“(a) Applicant seeks for fixation of pay under the Sixth Pay Commission, the Central Civil Services (Revised Pay) Rules, 2008 on 15.09.2008 on the 1<sup>st</sup> day of January, 2006 at Rs.42480/- (Pay in the pay band attached to the scale) + Rs.8700/- (Grade Pay) + Rs.12795/- (Revised NPA), as per sub-rule (1) of Rules 7 of the above said rules.

(b) And applicant seeks for re-fixation of his pay under the Sixth Pay Commission, the Central Civil Services (Revised Pay) Rules, 2008 on 06.06.2012 on the 1<sup>st</sup> day of January, 2006 at Rs.43750/- (Pay in the pay band attached to the scale) + Rs.8700/- (Grade Pay) + Rs.13113/- (Revised NPA), as per the Government of India, Ministry of Finance, Department of Expenditure, Office Memorandum dated 19<sup>th</sup> March, 2012.

(c) And further applicant seeks for drawl and disbursement of his arrears of fixation of pay vide Para 8.1 & 8.2 above for the period 01.01.2006 to till date, with due interest according to law by the Hon’ble Tribunal”.

4. It is submitted that the applicant made Annexure A-6 representation dated 09.09.2016 to the respondents ventilating his grievances. However, the respondents have not passed any orders thereon till date.

5. In the circumstances, the O.A. is disposed of at the admission stage, without going into the other merits of the case, by directing

the respondents to consider the Annexure A-6 representation dated 09.09.2016 of the applicant and to pass appropriate speaking and reasoned orders thereon, in accordance with law, within 90 days from the date of receipt of a copy of this order. No order as to costs.

Let a copy of the O.A. be enclosed to this order.

**(P.K. BASU)**  
**Member (A)**

**(V. AJAY KUMAR)**  
**Member (J)**

cc.